

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3322**

**TO BE ANSWERED ON MARCH 20, 2025**

**VIOLATION OF BUILDING BY-LAWS AND LAND USE**

**NO. 3322. SHRI RAMVIR SINGH BIDHURI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the total number of shops sealed in Delhi for violation of building bylaws and land use as per the directions of the Monitoring Committee, area-wise;**
- (b) whether the Government proposes to de-seal the said shops; and**
- (c) if so, the details of the plan formulated by the Delhi Development Authority (DDA) in this regard?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a) As informed by the local bodies i.e. Municipal Corporation of Delhi (MCD), New Delhi Municipal Council (NDMC) and Delhi Development Authority (DDA) the details of the total number of shops sealed in Delhi for violation of building bylaws and land use are as under:**

...2/-

<b>Sl. No.</b>	<b>Name of Zone</b>	<b>No. Properties/Units/Shops sealed</b>
1.	<b>Rohini Zone</b>	<b>460</b>
2.	<b>Narela Zone</b>	<b>15</b>
3.	<b>Keshav Puram Zone</b>	<b>164</b>
4.	<b>Civil Line Zone</b>	<b>332</b>
5.	<b>City – S. P. Zone</b>	<b>215</b>
6.	<b>Karol Bagh Zone</b>	<b>1054</b>
7.	<b>West Zone</b>	<b>119</b>
8.	<b>Najafgarh Zone</b>	<b>309</b>
9.	<b>South Zone</b>	<b>658</b>
10.	<b>Central Zone</b>	<b>677</b>
11.	<b>Shahdara (South) Zone</b>	<b>665</b>
12.	<b>Shahdara (North) Zone</b>	<b>274</b>
13.	<b>New Delhi Municipal Council (NDMC)</b>	<b>NDMC Area</b> <b>161</b>
14.	<b>Delhi Development Authority (DDA)</b>	<b>Sanjay Nagar Market, Mangolpur Kalan, Delhi</b> <b>145</b>
15.		<b>Karkardooma Metro Station</b> <b>10</b>
<b><u>TOTAL</u></b>		<b><u>5258</u></b>

**(b) & (c) As informed by the concerned local bodies i.e. MCD, NDMC & DDA, the Hon'ble Supreme Court of India [in the matter of WP(C) 4677/1985 titled as M. C. Mehta vs Union of India] has empowered the Monitoring Committee for de-sealing of the premises sealed on the directions of that Monitoring Committee. Also, the Hon'ble Supreme Court has appointed a Judicial Committee to hear a challenge of the orders, decisions and recommendations of the Monitoring Committee.**

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